GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO: 1272 TO BE ANSWERED ON 25.07.2022

Amendments in Environment Protection Act, 1986

1272. DR. JAYANTA KUMAR ROY: SHRI SUSHIL KUMAR SINGH: SHRIMATI SANGEETA KUMARI SINGH DEO: PROF. SOUGATA RAY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has proposed theamendments to decriminalize the existing provisions of the Environment Protection Act, 1986;
- (b) if so, the details thereof along with the reasonstherefor;
- (c) whether the Government considered the seriouslongstanding impacts of such liberal approach towardsenvironment violations;
- (d) whether the Government also propose thecreation of an Environmental Protection Fund in whichthe amount of penalty will be remitted and if so, thedetails thereof; and
- (e) the steps being taken by the Government forenvironment protection in the country in the absence of stringent environmental laws?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (e): Yes Sir. The Central Government has proposed to decriminalize the existing provisions of the Environment Protection Act, 1986 (EPA,1986) by introducing provisions for imposing heavier penaltiesand additional penalties, which shall, on one hand act as a deterrent for violators and on the other hand encourage self-regulation for law abiding entrepreneurs. In the event of serious violation of the EPA,1986 which may result in grave injury or loss of life, the provisions of Indian Penal Code, 1860 shall be applicable, in addition to penalties which may be imposed. The amendment proposed includes creation of an "Environmental Protection Fund" in which the amount of fine/penalty imposedunder the provisions of the proposed amendment, shall be remitted.
